GOVERNMENT OF INDIA
FINANCE
LOK SABHA

UNSTARRED QUESTION NO:1340
ANSWERED ON:03.03.2000
TAXES ON FOREIGN CHANNELS
SURESH KURUP

Will the Minister of FINANCE be pleased to state:

(a) Whether there is a move to review taxes on profit and remittance made abroad by foreign TV channels; and

(a) If so, the details thereof;

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI V. DHANANJAYA KUMAR)

(a) : Yes Sir.
(b) : CBDT, through a Circular No.742 dated 2nd May 1996 had issued Guidelines for computation of income-tax on a presumptive basis in the case of foreign telecasting companies for all pending cases until 31.3.1998. These guidelines were extended by issue of another Circular No.765 dated 15.4.98 for allpending cases. The aforesaid guidelines are being examined with a view to decide as to whether the rate of profit be revised or the Assessing Officer be allowed to determine the profits of foreign telecasting companies.